

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No. 263/2001 in
OA 607/2000

(21)

New Delhi this the 13th day of August, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S.Tampi, Member (A)

Pramod Pal Singh and Others

..Review Applicants

VERSUS

Union of India and Others

..Respondents

O R D E R (By Circulation)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J))

A perusal of the Review Application filed by the applicants in OA 607/2000 shows that the applicants are attempting to re-argue the case which has also been disposed of by Tribunal's order dated 14.5.2001 after considering the submissions made by the learned counsel for the ~~parties~~ ¹⁸ and pleadings on record. They have referred to various submissions made by the learned counsel and tried to show that we were misled and misguided by the respondents'. These contentions are rejected as in the R.A. itself, nothing has been shown that there is an error apparent on the face of the record or any sufficient reasons as provided under Order 47 Rule 1, CPC read with Rule 22(3)(f) of the Administrative Tribunals Act, 1985, to allow the Review Application.

2. It is settled law that the review application is not an appeal and the review applicants cannot re-agitate the same issues which have already been heard and considered in the Original Application (See the judgements

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of the Hon'ble Supreme Court in Thungabhadra Industries
Ltd. Vs. The Government of Andhra Pradesh (AIR 1964 SC 1372)
and Meera Bhanja Vs. Nirmala Kumari Choudhury (AIR 1995 SC
455).

(22)

3. In the above facts and circumstances, RA 263/2001
is rejected.

(Govindan
Member
(A))

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)